

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A. A. RAHIM): (a) Government has seen the report which appeared in the "Organiser" dated the 1st April, 1984. However, there is no evidence to substantiate this report. On the other hand, the President of Bangladesh has repeatedly stressed that the free practice of other religions would continue to be allowed in Bangladesh.

(b) and (c) Government is not aware of any orders issued by the Government of Bangladesh calling upon the Hindus to dispose of their properties by June, 1984. However Government has received reports about instructions of the Bangladesh Government in regard to the disposal of vested properties of Indian nations and their co-sharers in Bangladesh by the end of June, 1984. The date is an extension from the earlier dead-line of end of December 1983. Government has been closely following developments in the matter and has taken up this question several times with the Bangladesh Government. A formal note on the subject was also given to the Bangladesh Government.

**Violation of Traffic Rules by Private Buses
.. under DTC.**

377. SHRI SHANKAR SINH VAGHELA:
SHRI MUKHTIAR SINGH:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that private bus operators in Delhi have got fitted transistors/tape recorders in their buses which are plying under DTC and the drivers while driving the buses on routes keep their transistors/tape recorders on full volume with the result that the attention of the drivers is diverted resulting in serious accidents several times:

(b) whether it is also a fact that the drivers allow their friends to sit on the bonnet and keep on talking with them as a result thereof the drivers do not pay full attention to the vehicle;

(c) whether Government propose to put a complete ban on this practice to avoid accidents; and

(d) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI): (a) Strict instructions have been issued to the Private Operators running their buses under DTC control to remove all transistor radio/tape recorders etc. from their buses. Complaints of this nature are, however, occasionally received and remedial action is invariably taken against the defaulting bus owners in terms of the Agreement entered into with them.

(b) to (d) Instances of drivers allowing their friends to sit on the bonnet have been brought to the notice of D.T.C. Letters have been addressed to the private operators individually to instruct their drivers not to allow anybody to sit on the bonnet.

**Agitation by Karmacharis of I.I.T.
Madras**

378. SHRI V. GOPALSAMY: Will the Minister of EDUCATION AND CULTURE be pleased to state:

(a) what are the demands of the agitating Karamcharis of Indian Institute of Technology in Madras;

(b) what are the details of each demand and what steps have been taken to concede these demands; and

(c) what is the time since when the Karamcharis are/were on agitation?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) and (b) The demands of the non-academic employees of all the five IITs as put forward by the Coordination Committee of All IIT Employees Union/Association among other things, in main include Personal Promotion Policy for non-academic staff, revision and fitment of pay scales of